केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 500/GT/2026 Date: **6th November 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for 2024-29 tariff of the Feroze Gandhi Unchahar Thermal Power Station Stage IV (FGUTPS-IV) (500 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **13.11.2026**:

a) ***Additional capital Expenditure***

i. *Petitioner has claimed multiple ACE items under more than one Regulation. Kindly submit one relevant Regulation for each ACE item under the provisions of 2024 Tariff Regulations along with the technical justification and documentary evidence.*

ii. *The Petitioner has claimed ACE items under Regulation 25(1) read with Regulation 102. Provide the exact regulation under which the ACE items have been claimed.*

iii. *Provide technical justification and cost benefit analysis for the Additional Capital Expenditure items claimed under Regulation 26(1)(i) of the 2024 Tariff Regulations.*

iv. *For ACE items claimed under various clauses of Regulations 25(2), submit the estimated decapitalisation during the year and cumulative depreciation till date as required in Form-I.*

Additional O&M Expenses

Water Charges

b) *Submit the computation for the estimated water charges claimed as per first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*

Security Expenses

c) *Submit the assessment of security requirement and estimated expenses accordingly, as per the second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*

Ash Transportation Expenses:

d) *Submit the basis and computation of ash transportation expenses claimed along with the rationale for the same.*

2. The Respondents shall file their replies by **20.11.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **27.11.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Respondents